

x

SLP(C)No. 15179 OF 2003  
ITEM No.10 & 46

Court No. 5

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15179/2003

(From the judgement and order dated 13/03/2003 in CWP 12199/92  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

AMAR NATH & ORS.

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(With prayer for interim relief With office report)  
With

SLP(C)No.15278/2003, SLP(C)No.15978-15979/2003, W.P(C)No.402/2003,  
W.P(C)No.403/2003, SLP(C)...CC 7305-7306/2003, SLP(C)...CC 7359/2003,  
SLP(C)...CC 7557/2003, SLP(C)...CC 7630/2003, SLP(C)...CC 7650/2003,  
SLP(C)...CC 7655/2003, SLP(C).. CC 7654/03, W.P.(C) No.417/03,  
S.L.P.(C) 418/03 & SLP(C)...CC Nos. 7680-7682/03

(With appln. for C/delay in filing SLP and ex-parte stay)

Date : 29/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. Mahabir Singh,Adv.  
Ms. Preeti Singh,Adv.  
Mr. Rakesh Dahiya,Adv.

Mr. K.G. Bhagat,Adv.  
Mr. Vineet Bhagat,Adv.  
Mr. Kamal Baid,Adv.  
Ms. Nipun Sharma,Adv.  
Ms. dipali Chauhan,Adv.  
Mr. Debasis Misra,Adv.

Ms. Jaspreet Gogia,Adv.

Mr. A.P. Mohanty,Adv.  
For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice.

Tag with SLP(C) No. 10351/03.

Status quo regarding possession shall be maintained in the meantime.

Learned counsel for the petitioner to give the list of all connected matters within one week.

(Ganga Thakur)  
PS to Registrar

(Prem Prakash)  
Court Master